ITEM NO.41 COURT NO.17 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10745/2015

(Arising out of impugned final judgment and order dated 11-11-2014 in WP No. 8158/2014 passed by the High Court of Judicature at Bombay)

BOHALI SEVA SAHAKARI SOCIETY LTD. THROUGH
ITS SECRETARY SHRI SUDHAKAR VISHAMBHAR PHALKE Petitioner(s)

VERSUS

NILESH NANA JADHAV CHIEF PROMOTER OF PROPOSED
SHRI SWAMI SAMARTHA VIVIDH KARYAKARI SEVA
SAHAKARI SO & ORS. Respondent(s)

WITH SLP(C) Nos.10788/2015, 10790/2015, 10791/2015, 10792/2015, 10753/2015, 10793/2015, 12651/2015, 12652/2015, 12650/2015, 10772/2015, 10752/2015, 10766/2015, 10751/2015, 10767/2015, 10746/2015, 10764/2015, 10754/2015, 10763/2015, 10749/2015, 10748/2015 and 10747/2015

Date : 20-02-2023 These petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Sudhanshu S. Choudhari, AOR

For Respondent(s)
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List these petitions on 27th February, 2023.

Liberty is granted to the respondent-State to file additional documents, in the meantime.

Signature Not Verified
Digitally signed by
Anita Malhotra
Date: 2023.02.21
16:36:57 IST
Reason:

(ANITA MALHOTRA) (POONAM VAID)
AR-CUM-PS COURT MASTER